

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
34066-34067/2009

(Arising out of impugned final judgment and order dated 04/09/2009 in CMRA No. 226233/2009 in FA No. 31/1993 and Order dated 04/09/2009 in CMA No. 16971/1997 in FA No. 31/1993 passed by the High Court of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS
(With interim relief and office report)
(For Final Disposal)

Respondent(s)

Date : 07/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Nikhil Nayyar, Adv.
Mr. T.V.S. Raghavendra Sreyas, Adv.
Mr. Dhananjay Baijal, Adv.
Mr. N. Sai Vinod, Adv.
Ms. Gayatri Gulati Sreyas, Adv.

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Anurag Kishore, Adv.
Mr. Mordhwaj Singh, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matters are adjourned by one week.

(S. K. RAKHEJA)
COURT MASTER

(CHANDER BALA)
COURT MASTER